

ITEM NO.6 Court 7 (Video Conferencing)

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

IA 113150/2020, 120976/2020, 15520/2021, in Civil Appeal No(s).
8040/2019

THE STATE OF UTTAR PRADESH & ORS.

Appellant(s)

VERSUS

RAVINDRA NATH TAIGOR & ORS.

Respondent(s)

IA No. 15520/2021 - INTERVENTION/IMPLEADMENT
IA No. 120976/2020 - INTERVENTION/IMPLEADMENT
IA No. 113150/2020 - INTERVENTION/IMPLEADMENT)

Date : 02-03-2021 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ASHOK BHUSHAN
[IN CHAMBER]

For Appellant(s) Ms. Sansriti Pathak, Advocate
Mr. Krishnanand Pandeya, AOR

For Respondent(s) Mr. Anjani Kumar Mishra, AOR
Ms. Hardeep Kaur Mishra, Adv.
Mr. Shiv Ram Pandey, Adv.
Mr. Praveen Mishra, Adv.

Mr. Balendu Shekhar, Adv.
Mr. Sumit Teterrwal, AOR
Mr. Vipul Singh, Adv.
Mr. Ravi Gopal, Adv.
Mr. rajkumar Maurya, Adv.

Mr. Ajay Choudhary, AOR

Ms. Chatanya Siddharth, Adv.
Mr. Rameshwar Prasad Goyal, AOR

Mr. Nagarkatti Kartik Uday, AOR
Mr. R. C. Kaushik, AOR

Mr. Ashutosh Lal, Adv.
Dr. Vinod Kumar Tewari, AOR

Mr. Bhuvan Shekhar, Adv.
Mr. Suyash Pande, Adv.

Mr. Tarun Gulia, Adv.
 Mr. Ankit Verma, Adv.
 Mr. Anantha Narayana M.g., AOR

Mr. Arvind Gupta, AOR
 Ms. Archana Mishra, Adv.
 Mr. Sujeet Kumar, Adv.
 Ms. Garima Shukla, Adv.
 Mr. Pran Krishna Jana, Adv.
 Mr. Vivek Bhojrajka, Adv.

Mr. Prakhar Singh, Adv.
 Mr. Deepak Parashar, Adv.
 Mr. Himanshu Shukla, Adv.
 Mr. Amrish Tyagi, Adv.
 Mr. Robin Khokhar, AOR

UPON hearing the counsel the Court made the following
 O R D E R

IA No. 113150 of 2020:

This application has been filed by the State of U.P. in pursuance of order dated 14.10.2019 of this Court. As prayed, the application for impleadment, is allowed.

IA No.120976 of 2020:

Application for impleadment is allowed.

Two weeks' time is granted for filing counter affidavit to application for impleadment.

IA No. 15520 of 2021:

Application for impleadment on behalf of the Applicants as party respondents is allowed. Two weeks' time is granted for filing counter affidavit. Rejoinder, if any, be filed two weeks thereafter.

List the main matter after four weeks.

(JATINDER KAUR)
 SENIOR PERSONAL ASSISTANT

(RENU BALA GAMBHIR)
 BRANCH OFFICER

